MOTERICATION UNDER INDIAN TELEGRAPH ACT, 1885.

THE MINISTER OF COMMUNICA-TEONS (SHRI BRLILAL VERMA): I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 287 in Gazette of India dated the 31st January, 1979 under subsection (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-4223/79].

STATEMENT RECARDING MARKET LOANS ISSUED BY CENTRAL GOVERNMENT IN APRIL, 1979.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQURULLAH): I beg to lay on the Table a statement (Hindi and English versions) regarding market loans issued by the Central Government in April, 1979. [Placed in Library. See No. LT-4224/79].

12.06 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDREDTH REPORT

SHRI P. V. NARASIMHA RAO (Hanamkonda): I beg to present the Hundredth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Third Report on Defence Services.

SHRI VASANT SATHE (Akola): Congratulations to the PAC for their century.

> UNDERTAKINGS COMMITTEE ON PUBLIC

> > TWENTY-FIFTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Marboun): T bug to present the Twenty-fifth Report of the Committee on Public Undertakings on Jute Corporation of India-Shortcomings in the functioning of Jute Corporation of India.

12.07 hrs.

ADVOCATE (AMENDMENT) BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.

12.08 hrs.

MATTERS UNDER RULE 377

(i) ALVA COMMISSION REPORT ON THE MEDICAL TREATMENT OF SHRI JAYA-PRAKASH NARAYAN

MR. SPEAKER: Mr. Kamath.

SHRI HARI VISHNU KAMATH (Hoshangabad): By your leave, Sir, under Rule 377 I proceed to make the following statement on a matter of urgent public importance.

On March 15, 1979, the Minister of Health and Family Welfare, answering a question of mine, stated that the one-man Commission appointed last year to inquire into the inadequacy of medical treatment provided to Lok Nayak Jayaprakash Narayan, when he was detained under MISA at the Post Graduate Medical Institute, Chandigath in 1975, during the Emergency had resigned in February 1979, without submitting a final report. The

Extraordinary, Part II, Section 2,

<sup>\*</sup>Published in Gazette of India, dated 2-4-79.

[Shri Harl Vishnu Kamath]

Commission, however, submitted last year en interim report which the Government had not placed before the House...

SHRI DINEN BHATTACHARYA: ... which I mentioned that day.

SHRI HARI VISHNU KAMATH: On 15-3-79 the Minister also stated that the question of appointing a new Commission or a new Chairman of the Commission was under consideration.

In the circumstances, therefore, it is imperative in the national interest that the Government should without further delay either appoint a new Commission to complete the task assigned to Dr. Nagappa Alva, or lay on the Table of the House the interim report of the Alva Commission together with a Memorandum of action taken by Government thereon. are all happy to know about the steady progres in the condition of Shri Jayaprakash Narayan and hope that by God's Grace, in his own words' frat काह्या से he will recover fully very soon.

(ii) REPORTED SHORTAGE OF COAL IN MADHYA PRADESH

हां लक्षीनारायण परिय (मंदतीर):
प्रव्यक्ष महोदय विगत कई महीनों से प्रायः
देश भर में कोयले की कभी के कारण कारखानों
के समझ संकटमय स्थित बनी हुई है। इस
कृमी से कोई भी प्रदेश बेचित नहीं है। किन्तु
मध्य प्रदेश में सदीविक कठिनाई है। किन्तु
मध्य प्रदेश में सदीविक कठिनाई है। यसि
1977 के बाद से कोयले पर कोई नियंत्रण
नहीं है लेकिन कीयले के परिवहन हेतु बैगनों
का साबटन संगुक्त संवालक यातायात (कोल)
कलकता द्वारा किया जाता है घीर राज्य को
प्रवालत मोता में बैग्न उपलब्ध न होने के कारण
कोयले के परिवहन सम्बन्धी कठिनाईयों से
उद्योगों न सन्य वपनीनताओं को उनकी साब-

यसकता के अनुसार कोयला उबसका नहीं हो पाता है। परिवहन की इन कठिनाइयों से कोयले की कमी निर्मित होती है जिससे कि उद्योगों के उत्पादन तथा राज्य के बौद्योगिक विकास की गति पर विपरीत प्रभाव महता है। संबुक्त संचालक यातायात (कोल) कलकता वर्ष 1971 से इस राज्य को बैबंज का आवंटन कर रहे हैं। बर्ष 1976 में स्टीम के कोल के 2200 वैगंज प्रति माह इस राज्य को आवंटित हुए थे। वर्ष 1976 में कोटे पर से सीलिंग हटा लिया गया था और इकाइयों को मांग के अनुसार कोटा आवंटित किया गया था। सीलिंग हटाने के कारण राज्य की इकाइयों के द्वारा 3576 वैगंज प्रति माह की अनुशंसा की गई थी।

वर्ष 1978 से पुनः वैगंज का कोटा प्रारम्भ हुमा तथा संयुक्त संचालक यातायात (कोल) कलकत्ता ने केवल 2000 विगंज प्रतिमास झावंटित किये जबकि मांग वार्षिक 27073 वैगंज की प्राप्त हुई थी। प्रस्तु प्राप्त मावंटन को समानुपातिक ग्राधार पर राज्य की सभी इकाइयों को झावंटित किया गया। यह झावंटन इकाइयों की झावंस्यकता से काफी कम था।

सगातार सिकायतें प्राप्त हो रही हैं। संयुक्त त पासक यातायात (कोस) कवक सा प्रमुखंसित वैगेनों की सीलिय के वास्त्र्य की कटोता कर देते हैं भोर उनके स्तर से कटौता के प्रतिरिक्त प्रवासक दक्षिण पूर्वो रेखवे विलासपुर पुनः भीर कटौता कर देते हैं। कभी कभी ऐसा भी होता है कि रेखवे प्रधिकारी इकाइयों के नाम पर प्राप्त हुई वैगेनों को इकाइयों को न देते हुए दूसरी जगह प्रत्यावतित कर देते हैं।

इस सम्बन्ध में उद्योग विमान समुद्धार केन्द्रीय जासव ग्रीट संबंधित ग्रविकारी को निश्व रहा है कि राज्य को पास्त 24000